mission has taken a view on this and the attention of the Law Minister has been drawn to it a number of times. He says that the Government has not made up its mind, as to whether, on principle, the Government will discourage opening of High Court Benches. Since this Government does not make up its mind, I want to know whether for a change the Law Minister has made up his mind on this particular question whether this Government will discourage, on principle, opening of any High Court Bench in pursuance of the recommendations of the Law Commission.

12 Noon

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SHRI SHANTI BHUSHAN: Sir, if I may say with great respect, this expression 'discourage' is so weak that in terms of that expression, I am unable to give any reply. So, the position is like this. This is a controversial matter on which several suggestions are being received from different State Governments. Recently, the Maharashtra Assembly also adopted a unanimous resolution in favour of opening two more Benches of the Bombay High Court, one at Aurangabad and another at Poona. So, from different States, there are these demands. And I have said on an earlier occasion, perhaps, in the other House, that when the views of all the Chief Justices are available on this question, we will place the entire matter before the Cabinet so that a policy decision could be taken, and in terms of that policy decision, the matter could be decided.

MR. CHAIRMAN: Shri Shaki. Please be brief.

श्री नागेश्वर प्रसाद शाही : श्रीमन्, मंत्री जी हाई कोर्ट के चीफ जस्टिसेस की ग्रीर स्टेट गवर्नमेंट की राय को तो जानना चाहते हैं, जनता की राय नहीं जानना चाहते हैं। जनता की राय गह है कि हाई कोर्ट का बेन्च खोलने में जनता की सुविधा का ध्यान भी रखा जाए। इसुलिए जनता की सुविधा को ध्यान में रखते हुए क्या मत्नो जो इस बात पर विचार करेंगे कि वकीलों की ग्रप्ती सुविधा को ध्यान में रख कर विचार करने की सरकार की नीति में परिवर्तन करें ग्रीर हाई कोर्ट की ज्यादा बेन्चेज खालें?

श्री शांति भूषण : मैं माननीय सदस्य को ग्राश्वासन देना चाहता हूं कि हमेशा जो भी निर्णय लिया जाएगा वह जनता ही के हित के लिए लिया जाएगा ग्रीर जनता की राय को ध्यान में रखा ही जाएगा, लेकिन फिर भी क्या निर्णय जनता के हित में होगा, यह तय करने में जो मुख्य मंत्री या चीफ जस्टिम हैं. उनकी राय को जानना जरूरी है। कभी कभी ग्रादमी स्वयं ग्रयने हित को उतना नहीं समझ सकता है, दूसरा ज्यादा ग्रच्छी तरह ममझ सकता है।

MR. CHAIRMAN: Question Hour is

WRITTEN ANSWERS TO QUESTIONS

मध्य प्रदेश में भेवज निर्माण संयंत्र की स्थापना

- *274. श्री क्लराम दास: क्या पढ़ोलियम, रसायन श्रीर उर्वरक मंत्री 21 नवम्बर, 1977 को राज्य सभा में ग्रतारांकित प्रश्न 372 के दिए गए उत्तर को देखेंगे श्रीर यह बताने की कपा करेंगे कि:
- (क) क्या इण्डियन इन्स एण्ड फार्मेस्यु-टिकत्स लिमिटेड, मध्य प्रदेश में एक भेषज-निर्माण संयंत्र स्थापित करने का विचार रखती है; भीर
- (ख) यदि हां, तो इस संयंत्र के कब तक स्थापित किए जाने की सम्भावना है ?

†[Setting up of drug manufacturing plant in Madhya Pradesh

*274. SHRI BALRAM DAS: Will the Minister of PETROLUEM AND CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 372 given in the Rajya Sabha on the 21st November, 1977 und state:

- (a) whether the Indian Drugs and Pharmaceuticals Limited propose to set-up a drug manufacturing plant in Madhya Pradesh; and
- (b) ft' so, by when the plant is likely to be set up?]

पंद्रोलियम तथा रसायन झौर उबंरक मंत्रासय में राज्य मंत्री (श्री जनेइवर मिश्र): (क) और (ख) आई० डी० पी० एल०, मध्य प्रदेश राज्य श्रीचोगिक निगम की साझै-दारी से मध्य प्रदेश में मंगूबत क्षेत्र के एक श्रीषध सूत्रयोग एकक (फामूंलेशन यूनिट) की स्थापना की सम्भावना का अध्ययन कर रहा है और सम्भाव्यता रिपोर्ट शीध्र ही तैयार होने की स्नाशा है। उक्त रिपोर्ट प्राप्त होने पर यह विभाग गुणों के स्नाधार पर उसकी जांच करेगा।

t[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND **FERTILI** AND **CHEMICALS** ZERS (SHRI **JANESHWAR** MISHRA): (a) and (b) The I.D.P.L. feasibi are studying the lity of establishing a joint sector drug formulation unit in Madhya Pradesh with Madhya participation the Pradesh State Industries Corporation and the feasibility report is ex The pected t0 be finalized shortly. same will be examined on merits. when received by this Department.]

†[] English Translation.

Recommendations of the Chavda Committee

to Questions

*276. SHRI BHUPESH GUPTA: SHRI INDRADEEP SINHA-SHRI JAGJIT SINGH ANAND:

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Chavda Committee has recommended a minimum cut of 20 to 30 per cent in the prices of canalised bulk drugs;
- (b) if so, what are the details in this regard and what other recommendations have been made by the said Committee; and
- (c) what is Government's decisioa thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c) A sub-Committee of the Consultative Committee of the Ministry of Petroleum, Chemicals and Fertilizers was appointed with Shri K. S. Chavada, M.P., as the Convener and Shri M. Anandam, M.P., and Shri Prem Manohar, M.P., as members to go into the facts relating to the prices of canalised drugs. The report of the Sub-Committee was received on April 25, 1978, and its recommendations are under active consideration of the Government.